NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH **AHMEDABAD**

CP (CAA) No. 23/NCLT/AHM/2018 CA (CAA) No. 106/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.01.2018

Name of the Company:

Mahendra Aluminium Company Ltd.

Section of the Companies Act:

Section 230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) **DESIGNATION** REPRESENTATION **SIGNATURE**

1. NAVIN PATIOA

SRADV

APV.

FOR THAKKAR

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Petitioner.

Affidavit of Chairman filed.

Report of chairman filed.

Proof of service of notice on statutory authorities filed.

Proof of publication filed.

Common representation of Regional Director received.

No representation received from other statutory authorities.

No representation received from Public.

Heard arguments of learned Counsel for Petitioner.

Petition is admitted.

Date of hearing fixed on 16.02.2018.

Petitioner shall advertise Notice of hearing of this petition in "Indian Express" Ahmedabad edition and "Sandesh" Daily Ahmedabad Edition not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director, informing the date of hearing.

Meanwhile petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 15.02.2018 for hearing.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 17th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL